

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

20.

C.P. (IB)/202(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.07.2024**

NAME OF THE PARTIES:

Millenium Enterprise

Vs

Krishna Shantaram Chamankar

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Subhash Gupta for SBI Financial Creditor present. Ms. Deepak, Ld. Counsel for the Respondent present.
2. Ongoing through daily order file on 26.03.2024, the counsel for the Financial Creditor seeks time to file proof of the Demand Notice and Petition copy upon the personal guarantor. On 14.05.2024 there is no representation from the side of financial creditor.
3. Today when the matter was called twice, the Financial Creditor has not filed any proof of service.
4. The financial Creditor has not complied preliminary conditions. Hence, the petition is not maintainable. According, petition C.P. (IB)/202(MB)2024 is **dismissed as not maintainable.**

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)